

Notice

As directed I am to inform that the Cr. Misc. petitions under Section 482 Cr. P.C. has been categorized in the following manner for listing naturewise depending upon the reliefs prayed through the petition:-

- A. Quashing of F.I. R.
- B. Quashing of the order of cognizance arising out of complaint.
- C. Quashing of order of cognizance on Police Report.
- D. Order of cognizance under section 498-A or 304-B IPC.
- E. Quashing of order of dismissal of Complaint under section 203 Cr.P.C.
- F. Quashing of order of Discharge/ Framing of Charge
- G. Quashing of Order under section 205. Cr. P.C.
- H. Quashing of Order under section 311 Cr. P.C.
- I. Quashing of order under section 319 Cr. P.C
- J. Quashing of order of executive courts.
- K. Order of maintainance under section 125, 127 Cr. P.C. etc.
- L. Acceptance of Final form submitted by the police.
- M. Order of transfer of cases from one court to another.
- N. Order of release of seized property.
- O. Order of cancellation of bail etc.
- P. Other uncategorized Misc. matters.

In view of the above said facts learned Advocates are requested to specifically mention the nature of the Cr. misc. petitions filed under Section 482 Cr. P.C. by them.

(Prem Ranjan Mishra)
Registrar (List)
28.03.2016